

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 62/6986/2020**

This the 24<sup>th</sup> day of August, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

N.A. Paray & Ors

.....Applicants  
(Advocate:- Mr. Z A Shah-Not Present)

Versus

1. State of J&K and ors

.....Respondents.

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**O R D E R  
[O R A L]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

This TA (TA No.62/6986/2020) arises out of SWP No. 30/2019, wherein relief is claimed against Jammu & Kashmir Projects Construction Corporation Limited. This Tribunal does not have jurisdiction in respect of the employees of Jammu & Kashmir Projects Construction Corporation Limited. The Registry is, therefore, directed to return the file to the Hon'ble High Court of Jammu & Kashmir at Jammu.

**(ANAND MATHUR)  
MEMBER (A)**

*Arun*

**(RAKESH SAGAR JAIN)  
MEMBER (J)**